

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 13.06.2013

The meeting No.11/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 13.06.2013 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri V.K. Kohli, Dy. Director	R.O., TC, Noida
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.11/AM-14 dated 13.06.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 11/84-ALC3/2013

MEETING DATE : 13.06.2013

1	Case No.:7/7/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:11/84-ALC3/2013 13.06.2013	Status: Deferred
	HQ File :01/84/050/00025/AM14/	RLA File :03/95/040/00937/AM13/	Lic.No/Date:0310728788 19.03.2013	Defer Date: 11.07.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite			

comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.07.2013.

2	Case No.:2/7/84-ALC3/2013	Party Name: RAGHAV EXPORT	Meet No/Date:11/84-ALC3/2013 13.06.2013	Status: Deferred
	HQ File :01/84/050/00020/AM14/	RLA File :30/24/040/00062/AM13/	Lic.No/Date:3010093062 01.04.2013	Defer Date: 11.07.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.07.2013.			

3	Case No.:3/7/84-ALC3/2013	Party Name: BHARAT FASHIONS & APPARELS	Meet No/Date:11/84-ALC3/2013 13.06.2013	Status: Deferred
	HQ File :01/84/050/00021/AM14/	RLA File :07/24/040/00536/AM13/	Lic.No/Date:0710094612 03.04.2013	Defer Date: 04.07.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 04.07.2013.			

MANUAL AGENDA CASE

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(4)

Case No.129	M/s Shahi Exports Pvt. Ltd., Faridabad
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NC 11/AM-14, dt. 13.06.2013	File No.01/84/171/007/AM-14/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No.0510302443 dated 15.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress with belt made of 100% Silk printed fabric, GSM-60+/-10% & 100% Silk dyed fabric, GSM-60+/-10%, Style No.RM8-7630387	1 pcs.	100% Silk printed fabric, GSM-60+/-10%	2.48 Sq. meter per piece
			100% Silk dyed fabric, GSM-60+/-10%	0.40 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(5)

Case No.130	M/s Tets N Rai International, New Delhi
NC 11/AM-14, dt. 13.06.2013	File No.01/84/171/055/AM-13/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510335273 dated 20.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 11.07.2013.

(6)

Case No.131	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 11/AM-14, dt. 13.06.2013	File No.01/84/50/136/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.3510038573 dated 15.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/28/2013-14/Hosy., dated 12.06.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mill made Industrial work wear woven garments – Summer Pant with flame resistant finish summer pant quilted with fabric made of Meta Aramid, Para Aramid & nylon fibre with white metal compound fibres	30,000 Nos.	Raw Cotton with fibre	69,343 Kgs.
			Nylon fibre with white metal compound man made fibre	1565 Kgs.
			Vat dyes	1094 Kgs.
			Flacovan (FR Chemicals)	29,178 Kgs. @ 400 grams per Kg of fabric
2.	Mill made Industrial work wear woven garments – Summer Jacket with flame resistant finish summer jacket quilted with fabric made of Meta Aramid, Para Aramid & nylon fibre with white metal compound fibres	20,000 Nos.	Ukadan flame resistant chemicals	3429 Kgs. @ 47 grams per Kg of fabric
			Silastal flame resistant chemicals	1387 Kgs. @ 19 grams per Kg of fabric
3.	Mill made Industrial work wear woven garments – Winter Pant with flame	30,000 Nos.	Silastan flame resistant chemicals	147 Kgs. @ 2 grams per Kg of

	resistant finish winter pant quilted with fabric made of Meta Aramid, Para Aramid & nylon fibre with white metal compound fibres			fabric
4.	Mill made Industrial work wear woven garments – Winter Jacket with flame resistant finish winter jacket quilted with fabric made of Meta Aramid, Para Aramid & nylon fibre with white metal compound fibres	20,000 Nos.	FR Thread	2100 Kgs.
			Meta Aramid fibre	11,601 Kgs.
			Para Aramid Fibre	624 Kgs.
			Litre Furnace Oil	As per fuel policy
			Polyvinyl Alcohol	73 Kgs.

The import of Dyes and Chemical (Sl. No. 3 to 7) shall be restricted to 26% FOB value within the overall cif value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(7)

Case No.132	M/s Gulati Exports House, New Delhi
NC 11/AM-14, dt. 13.06.2013	File No.01/84/50/739/AM-06/DES-V
Ratification of input output norms against Advance Authorization No.0510176607 dated 17.02.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant pa